## IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-05/241/ND/2018

In the matter of:

Proplarity Infratech. (P) Ltd & Ors.

.. PETITIONER

Vs.

HSL Software (P) Ltd. & Anr.

.. RESPONDENT

**SECTION:** 

Under Section 241 (1) a & 241 (1) b

Order delivered on 12.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor

: Mr. Sarthak Guru, Advocate

For the Respondent/Corporate Debtor: -

For the Intervener

. +

## **ORDER**

Learned Counsel for the petitioner is present. Upon service of notice on the Respondents, Respondents is being represented by Mr. Abhay Singh, Advocate, who seeks some time on behalf of the respondents to file reply to the Company petition. Taking into consideration the said representation, 4 weeks time is granted to the respondents to file their reply with a copy in advance of the reply to be made available to the Ld. Counsel for the petitioner. Petitioner to file rejoinder within a period of 3 weeks thereafter. Interim orders, if any in the meanwhile, to continue.

List on 17.4.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

- 50/-

Surjit 12.2.2018